

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 611
IB-413(ND)/2020

IA/924/2021, IA/4077/2020, IA/680/2021, IA/4407/2021

IN THE MATTER OF:

M/s. R.G. Luthra and Co.

...PETITIONER

Vs.

M/s. Abag HI-Tech Education Ltd.

...RESPONDENT

Section

U/s 9 of IBC, 2016

Order delivered on 23.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

:Adv. Anoop Prakash Awasthi for
RP of GET Power in IA/680/2021.

For the Respondent/Corporate Debtor

:Adv. Ankit Sibbal for R-2 in IA/
680/2021 and IA/4077/2021. Adv.
Rishi Dewan for R-1 in
IA/4077/2020 and in
IA/680/2021.

ORDER

Due to paucity of time, the matter is adjourned to **27.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)